GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA UNSTARRED QUESTION NO. 1064 TO BE ANSWERED ON 26.7.2023

Compensation and Royalty

1064. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware of the huge amount of compensation and Royalty that have not been paid yet by various coal companies to the State Government and land losers in Jharkhand;
- (b) if so, the district-wise details of these companies who have not been paid the compensation amount to land losers and the Government in Jharkhand State; and
- (c) whether the Government will ensure to fix time-frame to clear outstanding payment including Royalty?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a) and (b): Demands for land compensation (rent, salami, cess etc.,) has been raised by Jharkhand State against the Government land under the leasehold of Central Coalfields Limited (CCL). As per State, these demands are based on, Jharkhand State Govt circular issued vide ref no. 48/Ra dt. 03.01.2017 for lease bandobasti and the demand consists of rent, cess and salami, treating land acquired under CBA Act (1957) as lease and also commercial rate of land is levied.

Against the above claim of Jharkhand Govt on such land, land compensation amounting to INR 2532.55 Cr has been paid by CCL to Govt. of Jharkhand (GoJ) against acquired Government land, as advance under protest on different occasions for issuance of no objection certificate (NOC)/Forest Rights Act (FRA) and handover of Gair Mazarua Jungle Jhari, Gair Mazarua Aam and Gair Mazarua Khas (GMJJ/GMA/GMK) lands.

CCL is making payment as advance under protest on regular basis as per the demand of District Authorities raised on a particular area village wise, district wise and accordingly the payment is made to District Authorities from time to time.

District wise amount paid for GMK land (For NOC/FRA) as per demand of different Districts is given below:

Payments made to Government of Jharkhand since 2020					
Sl No.	Year	Distt	Amounts Paid(Rs.)	Remarks	
1	2020-21	Ranchi	5981200000.00	Revenue Department of GoJ	
2	2021.22	Ramgarh	2973088629.00	859.867 Acres	
		Hazaribag	15534274.40	7.018 Acres	
		Chatra	6000000000.00	987.73 Acres	
3	2022-23	Hazaribag	20000000000.00	488.64 Acres	
		Chatra	1080962090.00	93.43 Acres	
		Latehar	1135514577.34	308.8068 Acres	
		Bokaro	721465976.00	360.99 Acres	
4	2023-24	Hazaribag	5898961303.00	1000.315 Acres	

Payment of Land Compensation Last 3 Years(Tenancy Land)				
Sl. no.	Year	Amounts (Rs)		
1	2020-21	20613177.84		
2	2021-22	4546101.50		
3	2022-23	192724878.85		
4	2023-24 up to June	36371069.25		
		254255227.44		

The difference in figures of Government of Jharkhand and CCL for outstanding dues regarding land compensation to the Govt. of Jharkhand and the reasons of making such payments under protest are as follows:-

- (i) Rates as demanded by State Government is commercial rate, which is not applicable under the provisions of CBA Act, 1957.
- (ii) Despite requests made by CCL, joint verification of the acquired lands has not been done by the State Government authorities.
- (iii) The land acquired under CBA Act, 1957 vests in Govt of India free from all encumbrances under Section 10(1) of CBA Act, 1957 and further in Govt. Company, i.e., CCL under Section 11(1) of the same Act and demand for payment of rent, cess and salami under lease Bandobasti is not consistent with the provisions of the Act.
- (c): Matter pertaining to royalty is sub-judice.
